Central Administrative Tribunal Madras Bench

OA 310/01588/2019

Dated Friday the 29th day of November Two Thousand Nineteen

PRESENT

Hon'ble Shri. P. Madhavan, Member (J) &
Hon'ble Shri. T. Jacob, Member (A)

P. Kesavan Retd. Tech I/TLD Chennai Division, S. Rly Chennai.

....Applicant

By Advocate M/s. Ratio Legis

Vs

- 1. Union of India rep by The Divisional Railway Manager Chennai Division, Southern Railway NGO Annexe, Park Town Chennai – 3.
- 2. The Divisional Electrical Engineer Train Lighting Department Chennai Division, Southern Railway NGO Annexe, Park Town Chennai 3.

By Advocate Mr. P. Srinivasan

....Respondents

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

"To call for the records related to the Pension Payment Order No. 0602231649 and the service book of the applicant and representations dated 17.04.2018 and to direct the respondents to regularise the suspension period from 0412.1986 till 23.04.1987 and to pay the consequential arrears of pay as well as to re-fix his pay as Rs. 4875/- with effect from 01.06.1996, Rs. 5000/- effective from 01.06.1997, Rs. 5125/- with effect from 01.06.1998, Rs. 5250/- with effect from 01.06.1999, Rs. 5375/- with effect from 01.06.2001 and thereby to redetermine pension and other settlement dues for an average emoluments of Rs. 5500/- and to pay all the consequential arrears with 18% interest and to pass such other order/orders"

- 2. When the matter came up for consideration, learned counsel for the applicant submits that the applicant had submitted representation produced as Annexure A3 dt. 17.04.2018 which is still pending with the respondents for consideration. He submits that the applicant will be satisfied if his representation is disposed of by passing a speaking order within a time limit stipulated by this Tribunal.
- 3. Mr. P. Srinivasan takes notice for the respondents.
- 4. In view of the limited submission made and without going into the substantive merits of the case, the competent authority is directed to consider Annexure A3 representation of the applicant dt. 17.04.2018 in accordance

with law and pass a reasoned and speaking order within a period of six months from the date of receipt of copy of this order.

5. OA is disposed of at the admission stage.

(T. Jacob) (P. Madhavan)
Member(A) 29.11.2019 Member (J)
AS